

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 86703 of 2016
&
Excise Cross Objection No. 91095 of 2016**

(Arising out of Order-in-Appeal No. CD/228/RGD/2016 dated 18.02.2016 passed by the Commissioner of Central Excise, (Appeals), Mumbai)

M/s Antony Garges Pvt. Ltd.

Plot No. De, Patalganga Indl. Area,
Patalganga, Rasayani, Maharashtra – 410 207.

Versus

.... Appellant

**Commissioner of Central Excise & Service Tax,
Raigad**

Plot No. 1 Sector – 17, Khandeshwar,
Navi Mumbai – 410 206.

.... Respondent

APPEARANCE:

Shri Nayan Singhal, Advocate for the Appellant

Shri Xavier Mascarenhas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86791/2025

Date of Hearing: 14.11.2025

Date of Decision: 14.11.2025

Per: S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the respondent submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L020320SV400848 dated 02.03.2020. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

2. Cross objection filed by the Revenue is stand disposed of.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**